

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

(THROUGH HYBRID MODE)

**ITEM No. 08**  
**(IB)-378(PB)/2017**

**IN THE MATTER OF:**

Alchemist Asset Reconstruction Co. Ltd	...	Applicant/Petitioner
Vs		
Moser Baer India Limited	...	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016, Liq.**

**Order delivered on 07.03.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	:	Mr. Swapnil Gupta, Ahmar Shad, Advs. in IA 767/19
For the Liquidator	:	Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Sahil Bhatia, Vaibhav Mendiratta, Mr. Akand Singh, Advs.
For Successful Bidder	:	Ms. Nistha Gupta, mr. Dhruv Goel, Advs. For Palika Tower (Successful Bidder)

**ORDER**

**IA-3888/2020**

In view of the order passed on 10.02.2021 by the Hon'ble NCLAT, the application stands infructuous.

Accordingly, IA-3888/2020 stands **dismissed** as having become infructuous.

**IA-2244/2019**

The Successful purchaser wants to be substituted in the present application and prosecute the matter.

List the matter again on 10.05.2023.

**CA-2749/2019, CA-767/2019, CA-866/2020, IA-1416/2022, IA-2035/2020 and IA-3477/2020.**

In respect of the other IAs, Ld. Counsel for the Liquidator seeks some time to go ahead with the matter.

At the request list the matter for physical hearing **on 10.05.2023.**

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**(RAMALINGAM SUDHAKAR)  
PRESIDENT**

-sd-

**(AVINASH KUMAR SRIVASTAVA)  
MEMBER (TECHNICAL)**

DIPAK- 07.03.2023